

National Company Law Tribunal

Allahabad Bench

CP No. 1(ND)/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE COMPANY : Kalia Devi Real Estate Ltd.

SECTOR OF THE COMPANIES ACT: SECTION 397/398 of the Companies Act, 2013

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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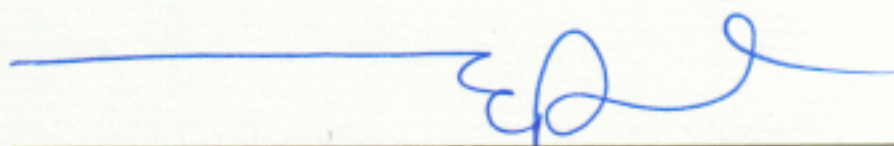
1.

2.

Order Dated 15.03.2017

**CP No. 1(ND)/2016: Kalia Devi Real Estate Ltd.**

3. Parties are represented by their respective counsel an affidavit on behalf of the petitioner's side is filed stating that the mediation and arbitration proceedings are in progress as the matter was referred to mediation with the consent of both the parties. The case is at the stage of filing of rejoinder to the company petition. The same has already been filed on behalf of the petitioner. Therefore, the case is now reached at the stage of final hearing. The parties are advised to expedite the mediation/arbitration proceedings. The case is now fixed for reporting settlement or final hearing after 14<sup>th</sup> April, 2017.



H.P. CHATURVEDI, MEMBER (JUDICIAL)